## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 345/2017 in C.P. (I.B) No. 88/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017

Name of the Company:

Indian Overseas Bank (CoC).

V/s.

Rainbow Papers Ltd.

Section of the Companies Act:

Section 22 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

REPRESENTATION

**SIGNATURE** 

1. VISHAL J. DAVE 2. NIPUN SINGHUI

Learned Advocate Mr. Vishal Dave present for Applicant (COC). None present for Respondent in IA 345/2017.

Applicant is directed to issue notice of date of hearing on IRP and file proof of service.

List the matter on 26.10.2017.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 25th day of October, 2017.